

(ख) यदि हाँ, तो किन किन देशों से;
 और

(ग) प्रत्येक देश ने, अलग अलग, कितनी मात्रा में खाद्यान्न दिये हैं अथवा देने का वचन दिया है ?

साथ, कृषि, साम्वायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री शिन्डे) :
 (क) जी हाँ ।

व्यापारिक आयात : (ख) और (ग). वार्डलैण्ड से 1.5 लाख मीटरी टन चावल खरीदने के लिये 17 फरवरी, 1966 को ठेके पर हस्ताक्षर किये गये। वर्मा से 2.0 लाख टन चावल खरीदने के लिये एक करार को अन्तिम रूप दिया जा रहा है। संयुक्त अरब गणराज्य से चावल की खरीद के लिये एक करार करने की बातचीत प्रगति पर है। ब्रिटिश गायना का भारत को चावल बेचने के प्रस्ताव पर विचार किया जा रहा है। व्यापारिक आधार पर आस्ट्रेलिया से गेहूँ खरीदने की बातचीत भी चल रही है।

आपात कालीन सहायता आयात :

ज्ञान ही में सूखा से उत्पन्न स्थिति का का मुकाबला करने के लिये विभिन्न देशों ने खाद्यान्नों की निम्नलिखित मात्राएँ देने का प्रस्ताव किया है :

कनाडा	1,25,600 टन गेहूँ (लगभग 23,000 टन गेहूँ के आटे के अतिरिक्त)
आस्ट्रेलिया	लगभग 1,00,000 टन गेहूँ (कुछ गेहूँ के आटे के अतिरिक्त)
यूनान	लगभग 5,000 टन गेहूँ
विश्व खाद्य कार्यक्रम	54,000 टन गेहूँ।

Starvation Deaths in Madhya Pradesh

*398. Shrimati Maimoona Sultan:
 Shri Hukam Chand
 Kachhavalaya:
 Shri R. Barua:
 Shri Ram Sewak Yadav:
 Shri Bagri:
 Shri R. S. Pandey:
 Shri Bade:
 Shri Vasudevan Nair:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether it is a fact that a number of starvation deaths have occurred in the country, especially in Madhya Pradesh this year;

(b) if so, the number of deaths occurred so far in the country as a whole and in Madhya Pradesh during 1965; and

(c) the particulars of famine stricken areas and the steps taken to avoid such deaths?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): (a) No, Sir.

(b) Does not arise.

(c) Scarcity conditions prevail in certain parts of Maharashtra, Gujarat, Madhya Pradesh, Orissa, Andhra Pradesh, Rajasthan and Mysore. Supply of foodgrains to these States from Central stocks has been stepped up. The State Governments have also opened scarcity relief works in the affected areas.

Jurisdictional Conflict between Legislature and Judiciary

*399. Shri Vishwa Nath Pandey:
 Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 390 on the 23rd November, 1965 and state:

(a) whether Shri Keshava Singh has filed an appeal in the Supreme

Court against the judgement of the High Court of Allahabad;

(b) if so, the result thereof;

(c) the decision taken by Government in the light thereof in regard to the conflict on the question of privileges between the Legislatures and the Judiciary; and

(d) the reaction of Government to the Resolution passed at the Presiding Officers' Conference held at Bombay in January, 1965?

The Minister of Law (Shri G. S. Pathak): (a) No Sir.

(b) and (c). Do not arise.

(d) An amendment of the Constitution is not considered necessary. The Legislatures and the Judiciary will develop their own conventions in the light of the judgement pronounced by the Supreme Court and the Allahabad High Court.

Road Development Scheme for Punjab

*400. **Shri Daljit Singh:** Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) the nature and extent of the Central assistance given to the Government of Punjab for road development schemes in the State during 1965-66 so far; and

(b) the actual demand of the State for the same?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). Central financial assistance for road development schemes is given to the State Governments under the Central Aid Programme of State roads of inter-State or economic importance and from the Central Road Fund. The extent of Central assistance proposed to be given to the Government of Punjab from these two sources and the actual

amount asked for by them during 1965-66 are given below:

	Amount demanded	Amount proposed to be given during 1965-66
	Rs. Lakhs	
Central Aid Programme of State roads of inter-State or economic importance	42.36	34.86
Central Road Fund	30.55	23.00

Committee on Managing Agencies

*401. **Shri Warior:**

Shri Indrajit Gupta:

Shri Prabhat Kar:

Shri Vasudevan Nair:

Shri Madhu Limaye:

Shri Kishen Pattnayak:

Will the Minister of Law be pleased to state:

(a) whether the Committee on Managing Agencies has submitted its report;

(b) if so, the main recommendations thereof; and

(c) the decision taken thereon?

The Minister of Law (Shri G. S. Pathak): (a) No, Sir.

(b) and (c). Do not arise.

अमरीका से कृषि सम्बन्धी सहायता

*402. **श्री विश्वाम प्रसाद क्या साह्य,** कृषि, सामुदायिक विकास तथा सहकार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्होंने अपनी वासिगटन यात्रा के दौरान अमरीकी अधिकारियों के साथ पी०एल० 480 के अन्तर्गत दीर्घकालीन खद्यान्न सम्भरण के अतिरिक्त चौथी पंचवर्षीय योजना में उस देश द्वारा दी जाने वाली कृषि सम्बन्धी सहायता के स्वरूप के बारे में विस्तारपूर्वक बातचीत की थी ;